IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-147/ND/2018

In the matter of:

SRS Limited

.. PETITIONER

Vs.

Satmaya Trading Co. Ltd

. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 12.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Dr. Bajaj, Advocate

For the Respondent/Corporate Debtor: -

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that the service of Section 8 notice has been made by dasti process. Ld. Counsel for the petitioner is directed to file office copy along with the original acknowledgement of the Corporate Debtor for having received the Section 8 notice under IBC, 2016.

For this purpose, a week's time is granted.

Post the matter on 27.2.2018.

- Sol_

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit